

EXTRAORDINARY

REGD. NO. JK—33



**THE
JAMMU & KASHMIR GOVERNMENT GAZETTE**

Vol. 129] Srinagar, Sat., the 23rd July, 2016/1st Srav., 1938. [No. 16-3

Separate paging is given to this part in order that it may be filed as a separate compilation.

PART III

Laws, Regulations and Rules passed thereunder.

GOVERNMENT OF JAMMU AND KASHMIR
CIVIL SECRETARIAT—DEPARTMENT OF LAW, JUSTICE
AND PARLIAMENTARY AFFAIRS

Srinagar, the 23rd July, 2016.

The following Act as passed by the Jammu and Kashmir State Legislature received the assent of the Governor on 23rd July, 2016 and is hereby published for general information :—

THE JAMMU AND KASHMIR STATE COMMISSION FOR
BACKWARD CLASSES (AMENDMENT) ACT, 2016.

(Act No. IX of 2016)

[23rd July, 2016.]

An Act to amend the Jammu and Kashmir State Commission for Backward Classes Act, 1997.

Be it enacted by the Jammu and Kashmir State Legislature in the Sixty-seventh Year of the Republic of India, as follows :—

1. *Short title and commencement.*—(1) This Act may be called the Jammu and Kashmir State Commission for Backward Classes (Amendment) Act, 2016.

(2) It shall come into force from the date of its publication in the Government Gazette.

2. *Amendment of section 3, Act No. XII of 1997.*—In the Jammu and Kashmir State Commission for Backward Classes Act, 1997 (hereinafter referred to as ‘the principal Act’) in section 3, in sub-section (2),—

I. for clause (a), the following clause shall be substituted, namely :—

“(a) a Chairperson who has for at least two years held the post of a Commissioner/Secretary to the Government or equivalent ;” ;

II. for clause (c), the following clause shall be substituted, namely :—

“(c) an eminent lawyer who has an experience of ten years at Bar in the Supreme Court or the High Court and having knowledge of matters pertaining to social justice and empowerment of weak and underprivileged classes ;” ;

3. *Amendment of section 4-B, Act No. XII of 1997.*—
In section 4-B of ‘the principal Act’,—

I. for sub-section (1), the following sub-section shall be substituted, namely :—

“(1) The Chairperson and members shall be entitled to such salary, allowances and other conditions of services as may be prescribed.” ;

- II. sub-section (2) shall be omitted ; and
- III. sub-sections (3) and (4) shall be renumbered as sub-sections (2) and (3) respectively.

(Sd.) ACHAL SETHI,

Additional Secretary to Government,
Department of Law, Justice and Parliamentary Affairs.